

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2274  
TO BE ANSWERED ON 04.03.2020**

**LOSS OF REVENUE**

**2274. MS. DIYA KUMARI:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways is earning profit or suffering loss on account of transportation of goods during the last three years and if so, the details thereof;**
- (b) the number of cases of loss of revenue reported in transportation of goods and the corrective measures taken by the Government in this regard during the above period;**
- (c) the details of compensation paid by the Railways to various claimants due to delay in delivery of goods by train; and**
- (d) the details of action taken against the guilty persons/officials in this regard?**

**ANSWER**

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY**

**(SHRI PIYUSH GOYAL)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 2274 BY MS DIYA KUMARI TO BE ANSWERED IN LOK SABHA ON 04.03.2020 REGARDING LOSS OF REVENUE.**

**(a): Railways is earning profit on account of transportation of goods during the last three years. The details are as under:**

**( ₹ in crore)**

<b>Year</b>	<b>Cost</b>	<b>Earnings</b>	<b>Profit/Loss (-)</b>
<b>2016-17</b>	<b>64367</b>	<b>104339</b>	<b>39972</b>
<b>2017-18</b>	<b>71155</b>	<b>117055</b>	<b>45900</b>
<b>2018-19</b>	<b>76621</b>	<b>127433</b>	<b>50812</b>

**(b): The number of claims registered by Railways was 8,533 during the financial year 2016-17, 7,251 during the financial year 2017-18 and 5,777 during the financial year 2018-19.**

**Measures initiated by Railways to prevent arising of claims are as under as under:**

- (i) Escorting of Goods Train.**
- (ii) Insistence on provision of dunnage to protect flap doors wherever required to prevent leakage of sugar, pulses and oil seeds etc.**
- (iii) Proper marking and labeling of packages to avoid their loss/over carriage.**
- (iv) Claims Inspectors are deputed on trains for monitoring and preventing over-carriage of parcels.**

**(c): Indian Railways does not guarantee any transit time in transportation of goods and no claim is admissible against Indian Railways for delay in delivery of goods.**

**(d) Does not arise.**

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